

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S SHAHI INFRASTRUCTURE PRIVATE LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Shahi Infrastructure Private Ltd
2.	Date of incorporation of corporate debtor	09.12.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC131102
5.	Address of the registered office and principal office (if any) of corporate debtor	F-46/2, Pandav Nagar Delhi East Delhi-110091
6.	Insolvency commencement date in respect of corporate debtor	22.08.2019, being date of order passed by Hon'ble NCLT (Order received by IRP on 19.09.2019).
7.	Estimated date of closure of insolvency resolution process	18.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kailash Chander Jain IBBI/IPA-001/IP-P01573/2018-19/12407
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-32, East of Kailash, New Delhi – 110065 sasd32@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-32, East of Kailash, New Delhi – 110065 shahiinfracirp@gmail.com
11.	Last date for submission of claims	03.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None
14.	(a) Relevant Forms and	Web link : https://ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Shahi Infrastructure Private Ltd** on 22.08.2019 communicated to IRP on 19.09.2019.

The creditors of **M/s Shahi Infrastructure Private Ltd**, are hereby called upon to submit their claims with proof on or before 03.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21.09.2019

Name and Signature of Interim Resolution Professional

Place : New Delhi


Kailash Chander Jain

Kailash Chander Jain
Insolvency Resolution Professional
IBBI/IPA-001/IP/P-01573/2018-2019/12407